

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA
REGIONAL BENCH - COURT NO.2**

Customs Appeal No.78680 of 2018

(Arising out of Order-in-Appeal No.KOL/CUS(PORT)/AA/1191/2018 dated 02.07.2018
passed by Commissioner of Customs (Appeals), Kolkata.)

Commissioner of Customs (Port), Kolkata
(15/1, Strand Road, Custom House, Kolkata-700001.)

...Appellant

VERSUS

M/s. VOS Technologies (India) Pvt.Ltd.

.....Respondent

(44, Nishant Kunj, Pritam Para, Delhi-110034.)

APPEARANCE

Shri Tariq Suleman, Authorized Representative for the Revenue
NONE for the Respondent

**CORAM: HON'BLE SHRI R. MURALIDHAR, MEMBER(JUDICIAL)
HON'BLE SHRI RAJEEV TANDON, MEMBER(TECHNICAL)
FINAL ORDER NO. 76522/2024**

DATE OF HEARING : 01.08.2024

DATE OF DECISION : 01.08.2024

Per : BENCH :

On perusal of records, we find that the amount involved in the present case is below the monetary limit of Rs.50.00 Lakhs which has been notified vide Board's Instruction being F.No.390/Misc/30/2023-JC dated 02.11.2023. Accordingly, the Appeal is dismissed under National Litigation Policy.

(Dictated and pronounced in the open Court.)

Sd/
**(R. MURALIDHAR)
MEMBER (JUDICIAL)**

Sd/
**(RAJEEV TANDON)
MEMBER (TECHNICAL)**